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കേരള സർക്കാർ  
Government of Kerala  
2017



Regn. No. KERBIL/2012/45073  
dated 5-9-2012 with RNI  
Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ്  
KERALA GAZETTE

അസാധാരണം  
EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
PUBLISHED BY AUTHORITY

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വാല്യം 6 Vol. VI	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2017 ഡിസംബർ 26 26th December 2017	നമ്പർ No. } 2864
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GOVERNMENT OF KERALA  
Law (Legislation-H) Department  
NOTIFICATION

No. 25263/Leg.H2/2017/Law.

26th December, 2017

*Dated, Thiruvananthapuram,*

11th Dhanu, 1193

5th Pousha, 1939.

The following Ordinance promulgated by the Governor of Kerala on the 26th day of December, 2017 is hereby published for general information.

By order of the Governor,

B. G. HARINDRANATH,  
Law Secretary.

**ORDINANCE No. 39 OF 2017****THE KERALA CO-OPERATIVE SOCIETIES  
(SECOND AMENDMENT) ORDINANCE, 2017**

Promulgated by the Governor of Kerala in the Sixty-eighth Year of the Republic of India.

*AN*

***ORDINANCE***

*further to amend the Kerala Co-operative Societies Act, 1969.*

**Preamble.**—WHEREAS, it is expedient further to amend the Kerala Co-operative Societies Act, 1969 (21 of 1969) for the purposes hereinafter appearing;

**AND WHEREAS**, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

**NOW, THEREFORE**, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. *Short title and commencement.*—(1) This Ordinance may be called the Kerala Co-operative Societies (Second Amendment) Ordinance, 2017.

(2) It shall come into force at once.

2. *Act 21 of 1969 to be temporarily amended.*—During the period of operation of this Ordinance, the Kerala Co-operative Societies Act, 1969 (21 of 1969) (hereinafter referred to as the principal Act) shall have effect subject to the amendment specified in section 3.

3. *Amendment of section 88.*—In section 88 of the principal Act, for clause (a) of sub-section (1), the following clause shall be substituted, namely:—

“(a) seven members representing the various categories of affiliated societies within the circle, elected, in such manner as may be prescribed, by the members of the committee of each such category of societies from among themselves;”.

P. SATHASIVAM,  
GOVERNOR.

